

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**

CP (CAA) No.-27/230/232/ND/2022(2<sup>nd</sup> Motion)

**IN THE MATTER OF:**

Malvika Investments and Services & Ors. And Carara  
Constructions and Engineering Pvt. Ltd.

**.....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Gursat Singh, Mr. Gagan Gulati, Mr. Pranav  
Khanna, Adv.  
For the Respondent :  
For the IT Deptt. : Mr. Sanjay Kumar, Ms. Easha, Ms. Hemlata Rawat, St.  
Counsels  
For the RD : Ms. Shankari Mishra, Adv.  
For the OL : Ms. Hemlata Rawat, Adv.

**ORDER**

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the RD is also present. Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have filed their report in respect of transferee company and in respect of transferor company no. 2, they will file the report within a period of one week. It is an old matter and Income Tax Department should file their report in respect of transferor company nos. 1 and 2 within a period of 10 days failing which the matter will be proceeded on the basis of material available on record. Ld. Counsel on behalf of the OL is present. List the matter on **20.03.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**